

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 291/TT/2013

Subject : Approval of transmission tariff form DOCO to 31.3.2014 for Line Bays and Reactor at 765/400 kV Raichur and Solapur POWERGRID S/S for Raichur-Solapur Transmission Line (Anticipated DOCO: 1.2.2014) under Transmission System associated with Synchronous Inter-connection between SR and WR in Southern Region and Western Region.

Date of Hearing : 3.3.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. and 21 Others

Parties present : Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Prashant Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset I: 765 kV 240 MVAR switchable line reactor for 765 kV S/C Raichur-Solapur line-II (Pvt. line) situated at Solapur Sub-station and Asset II: 1 no. 765 kV 240 MVAR switchable line reactor at Raichur Sub-station along with associated bay and equipment. The line is being executed by a Transmission Licensee through TBCB route and the Bays are in scope of the petitioner;
- b) As per the Investment Approval (IA) dated 4.6.2012, the assets were scheduled to be commissioned within 21 months, i.e. by 1.4.2014. The petitioner, vide affidavit dated 29.10.2014, submitted that Asset I was commissioned on



- 1.1.2014 and Asset II was commissioned on 1.2.2014. The assets were commissioned within the stipulated time and there is no time over-run;
- c) The Revised Cost Estimate (RCE) has been submitted, vide affidavit dated 25.2.2015, after obtaining its Board approval. The cost is within the approved RCE; and
 - d) The petitioner vide affidavit dated 25.2.2015, has submitted that the asset was ready for regular service after successfully charging and commissioning from 1.1.2014/1.2.2014, but were prevented from providing regular service due to delay in commissioning of the 765/400 kV Raichur-Solapur S/C transmission line which was not attributable to and beyond the control of the petitioner. Hence, approve the date of commercial operation of the instant assets as per provided under Regulation 3 (12) (c) of the 2009 Tariff Regulations.

2. None appeared on behalf of the respondents.

3. The Commission directed the petitioner to file the following information, on affidavit by 27.3.2015 with a copy to the respondents:-

- a) The copy of RPC approval for the assets mentioned in the petition;
- b) Single line diagram;
- c) The copy of the CEA inspection certificate under the Regulation 43 CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010;
- d) The copy of computation of the IDC (soft copy in excel format) and IEDC capitalized for both the assets along with the SBI agreement, applicable interest rates from time to time and interest payment schedule whether quarterly/half yearly/annually. Clarify whether entire amount of IDC has been paid prior to COD and is there any default in the payment of the interest by the petitioner;
- e) Clarify whether entire liability against the procurement of the initial spares has been discharged prior to the COD;
- f) Since the petitioner has approved the date of commercial operation under Regulation 3(12)(c) of the 2009 Tariff Regulations, the details of the correspondence carried with the transmission licensee pertaining to coordination regarding commissioning of the assets and the date on which the transmission line was commissioned.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

